

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 426 of 2020

IN THE MATTER OF:

NCC Ltd.

...Appellant

Versus

Golden Jubilee Hotels

...Respondent

For Appellant :

**Mr. Adhish Srivastava and Mr. Priya Kumar,
Advocates**

For Respondent :

**Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar and Mr. Y. Suryanaryan,
Advocates**

WITH

Company Appeal (AT) (Insolvency) No. 430 of 2020

IN THE MATTER OF:

Consolidated Engineering Company

...Appellant

Versus

Subodh Kumar Agarwal & Ors.

...Respondents

For Appellant :

**Mr. Krishnendu Datta, Mr. Anurag Singh and Ms.
Mehak Khurana, Advocates**

For Respondent :

**Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar and Mr. Y. Suryanaryan,
Advocates
Mr. Nitish Kan Sharma, Advocate
Mr. Y. Suryanaryan, Advocate for R-1
Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar, Advocates for R-2, R-3 and
R-5
Mr. Arijit Mazumdar, Advocate for R-11**

WITH

Company Appeal (AT) (Insolvency) No. 432 of 2020

IN THE MATTER OF:

Infinity Interiors Pvt. Ltd. ...Appellant

Versus

Subodh Kumar Agarwal & Ors. ...Respondents

For Appellant : Mr. Anurag Singh and Mr. Zian Khan, Advocates

**For Respondent : Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar and Mr. Y. Suryanaryan,
Advocates
Mr. Nitish Kan Sharma, Advocate
Mr. Y. Suryanaryan, Advocate for R-1
Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar, Advocates for R-2, R-3 and
R-5
Mr. Arijit Mazumdar, Advocate for R-11**

WITH

Company Appeal (AT) (Insolvency) No. 438 of 2020

IN THE MATTER OF:

Laxmi Narayan Sharma ...Appellant

Versus

**Subodh Kumar Agarwal,
Resolution Professional,
Golden Jubilee Hotels Pvt. Ltd. & Ors. ...Respondents**

Present:

**For Appellant : Mr. Mukul Rohtagi, Senior Advocate
Mr. Yogesh K. Jagia and Ms. Sumedha Chadha,
Advocates**

**For Respondent : Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar and Mr. Y. Suryanaryan,
Advocates
Mr. Harshad Chopra, Advocate for Bank of Baroda
Mr. Nitish Kan Sharma, Advocate**

Mr. Y. Suryanaryan, Advocate for R-1
Mr. Vijay Kaundal, Mr. Lakshmi Prakash,
Mr. Gyanendra Kumar, Advocates for R-2, R-3 and
R-5
Mr. Arijit Mazumdar, Advocate for R-11

ORDER
(Through Virtual Mode)

16.07.2020 Mr. Mukul Rohtagi, learned Senior Counsel appearing on behalf of the Appellant in '*Company Appeal (AT) (Insolvency) No. 438/2020*' submits that '*Company Appeal (AT) (Insolvency) Nos. 426/2020, 430/2020, 432/2020 and 438/2020*' arise out of the common impugned order and are required to be clubbed and heard together.

We accordingly direct that these matters be clubbed together.

If any party, in any of the appeals, is yet to be served, steps shall be taken by the Appellants for effecting service through any available mode. Appellants to provide mobile Nos./*e-mail* address of the Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

Learned counsel for the Appellants will provide complete set of paper-book to the Respondents, if not already provided, within two days.

Pleadings in all the cases may be completed by filing reply-affidavits on behalf of the Respondents within two weeks followed by rejoinders within two weeks thereof.

Mr. Harshad Chopra, learned counsel appearing on behalf of Bank of Baroda submits that he represents some other Respondents also. He may file Vakalatnama on behalf of those Respondents along with reply-affidavits.

List the matter on **20th August, 2020.**

In the meantime, no party will take any precipitative coercive step.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/